

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TT/2018

Subject : Petition for approval of transmission tariff for the assets covered under Transmission System associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)-Part A" in Northern Region & Southern Region.

Date of Hearing : 31.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : RRVPNL and 18 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R.B. Sharma, Advocate, BRPL
Shri Dharmendra Gupta, Mytrah Energy

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination Asset I: Combined Assets of (1) 400 kV D/C Ajmer (New)- Ajmer (RVPN) TL alongwith associated bays at both ends; (2) 400 kV, 125 MVAR Bus Rector alongwith associated bay at Ajmer (New) Sub-station;(3) 765/400 kV, 3X500 MVA ICT-I alongwith associated bays at Ajmer (New) Sub-station; (4) 400 kV D/C Chittorgarh (New)-Chittorgarh (RVPN) TL alongwith associated bays at both ends; (5) 765 kV, 240 MVAR Bus Reactor alongwith associated bay at Chittorgarh (New) Sub-station; (6) 400 kV, 125 MVAR Bus Reactor alongwith associated bay at Chittorgarh (New) Sub-station; (7) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Chittorgarh (New) Sub-station; (8) 765/400 kV, 3X500 MVA ICT-II alongwith associated bays at Chittorgarh (New); Asset-II: Combined Assets of (1) 765 kV, 240 MVAR Bus Reactor alongwith associated bay at Ajmer (New) Sub-station; (2) 765/400 kV, 3X500 MVA ICT-II



alongwith associated bays at Ajmer (New) Sub-station; Asset-III: 2 X 400 kV D/C (Quad) Tirunelveli Pooling Station-Tuticorin Pooling Station line alongwith new 400/230 kV (GIS) Tirunelveli Pooling Sub-station with 2 X 125 MVAR 400 kV Bus reactors & associated bays at 400/230 kV Tuticorin Pooling Station ; Asset-IV: 2 X 500MVA 400/230 kV transformers alongwith associated bays and equipment at new 400/230 kV (GIS) Tirunelveli Pooling Sub-station, under Transmission System Associated with "Green Energy Corridors: Inter-State Transmission Scheme (ISTS)- Part A" in Northern Region & Southern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 ("2014 Tariff Regulations").

2. The representative of the petitioner further submitted that as per the Investment Approval dated 17.4.2015, the scheduled COD of the instant assets was 16.4.2017. Assets-I and II achieved COD on 31.12.2017 and Assets-III and IV on 10.6.2018. Auditor's Certificate in case of Assets-I and II has been submitted and in case of Assets-III and IV, the same will be submitted. He submitted that all the documents relating to COD have been placed on record.

3. Learned counsel for TANGEDCO has submitted that the Green Energy Corridor is exclusively designed for evacuation and transfer of RE power from various RE generation projects across the country and the same is evident from minutes of the Standing Committee/SRPC meetings and as such the question of the scheme being "System Strengthening" to be shared by all the existing DICs does not arise. Learned counsel submitted that Assets-I and II were delayed to match with the upstream connectivity under Part B as indicated by the petitioner. Both the schemes were to be executed by the petitioner therefore, delay is attributed to it and as such the IDC and IEDC for the delayed period from 16.4.2017 to 31.12.2017 be disallowed. Regarding Assets-III and IV, it is stated that the wind energy promoter Mytrah Energy (India) Limited has requested to postpone the commissioning of these Assets to match with the commissioning of generation project, therefore, the delay occurred in commissioning of these assets are attributable to the generation developer. Accordingly, the transmission charges/IDC and IEDC are recoverable from the generator. Learned counsel further submitted that only one generator with 300 MW has been commissioned and the petitioner should clarify who are the procurers. He submitted that declaring the COD of the instant assets with the corresponding intra-State and inter-State lines would not benefit the beneficiaries and they will be burdened with the tariff of the instant assets without any benefit.

4. Learned counsel for BRPL has submitted that there is over estimation of capital cost of Asset-III. As the reasons given by the petitioner for cost over-run are unreasonable and hence the same should be disallowed. IDC should be allowed only on cash basis. The petitioner should be directed to submit the documents mentioned in the regulations, including the TSA, and the details of optical ground wire. The petitioner has failed to perform its statutory functions as CTU resulting in mismatch in the construction of transmission line and its bay for which the petitioner is responsible.



5. The Commission observed that the instant petition includes the assets in Southern Region but, the beneficiaries in the Southern Region are not made parties to the present proceedings and directed the petitioner to array the Southern Region beneficiaries as respondents and to file revised "Memo of Parties" and also to provide a copy of the petition and documents to the beneficiaries of Southern Region.

6. The Commission directed the petitioner to submit a detailed response to the issues raised by TANGEDCO and BRPL and also file the following information on affidavit by 20.8.2018 with an advance copy to the respondents:-

- (i) Solar and Wind generating projects envisaged under Green Energy Corridor (GEC)
- (ii) Projects other than (i) above connected to this corridor.
- (iii) The application of LTA submitted by the generators on the GEC.
- (iv) The date of start of LTA of associated generating stations.
- (v) The present status of LTA operationalisation details.
- (vi) The details of solar park details. (whether awarded through TBCB or otherwise or through Central Government)
- (vii) Whether the transmission system is common for both Green Energy Corridors vs solar parks approved by Gol.
- (viii) Copy of approval of Green Energy Corridor issued by MoP/MNRE.
- (ix) Status of COD of Asset-III.
- (x) Documentary proof in support of claim of COD of Asset-IV as 28.3.2018 under proviso (ii) of Regulation 4 (3) of 2014 Tariff Regulations. Status of Asset-IV as on date.
- (xi) RLDC, CEA and CMD Certificates for Assets-III and IV.
- (xii) Status of upstream/downstream system of Asset-IV.
- (xiii) Details of time over-run and chronology of activities alongwith documentary evidence as per following format:-



Sl. No.	Activity	Schedule		Actual		Remarks if any
		From	To	From	To	
1	Investment approval by the Board					
2	LOA					
3	Supplies					
4	Foundation					
5	Tower erection					
6.	Testing commissioning					

- (xiv) Auditor's Certificates alongwith the revised tariff forms based on actual COD of Assets-III and IV.
- (xv) Documents in support of rate of interest, date of drawl and repayment schedules in terms of Form 9-c of Kfw loans (foreign loan) deployed for all the assets and proposed loans deployed for Assets-III and IV. In case of default in payment of interest on loan, details of the same.
- (xvi) Computation of IDC alongwith editable soft copy in Excel format with links for all the assets for the following periods:-
- a. From the date of debt fund upto Scheduled COD in terms of Regulation 11 (A) (1) of 2014 Tariff Regulations.
 - b. In case there is delay in completion of the Asset(s), from the Scheduled COD to actual COD of the Asset(s).
- (xvii) Statement showing discharge of IDC during the period for Assets-III and IV.
- (xviii) Statement showing discharge of the Initial Spares, if any, during the period for all the assets.
- (xix) Details of IEDC for the period of time over-run of all the Assets (i.e. from Scheduled COD to actual COD) alongwith the liquidated damages recovered or recoverable, if any.

7. The Commission directed the respondents to file their reply by 24.8.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 31.8.2018. The Commission further directed the parties to file the information within the specified timeline and observed that no extension of time will be granted.



8. The date of final hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

